

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-44/2004/3893/A

From :- Shri Saptarshi Garg,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Chatra Bhukhon Gogoi,
District & Sessions Judge,
Sonitpur, Tezpur.

Dated Guwahati the ^{7th} 6 June, 2022

Sub: **Commuted Leave.**

Ref:- Letter No. DJ(S)/2522 dtd. 01.06.2022.

Sir,

With reference to the above, I am directed to inform you that you have been granted **commuted leave for six days from 13.06.2022 to 18.06.2022 along with station leave permission, with the official vehicle, at own cost, from the evening of 10.06.2022 till the morning of 20.06.2022** (prefixing 11.06.2022 & 12.06.2022 and suffixing 19.06.2022), subject to submission of your Leave Admissibility Report from the office of the Accountant General (A&E) along with relevant medical documents. Further, you have been asked to hand over charge to the Addl. District & Sessions Judge, Sonitpur, Tezpur and in her absence to the next senior most Judicial officer at the station before proceeding on leave.

Yours faithfully,

Sd/-

Memo NO.HC.VII-44/2004/3894-3895/A, dated

JT. REGISTRAR (VIGILANCE)

0606-2022

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of the application in prescribed format is enclosed herewith.
2. The Project officer, Gauhati High Court, Guwahati.

JT. REGISTRAR (VIGILANCE)

Rda